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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 278/1994

New Delhi, dated the 3th March, 1994

Hon'ble Mr.N.V.Krishnan, Vice Chairman  
Hon'ble Mr. B.S. Hegde, Member(Judicial)

Shri I.S. Bhama  
A-1/224, Pashim Vihar,  
New Delhi

... Applicant

(By Advocate MS Shashi Kiran )

Versus

1. Union of India  
through the Secretary to  
Government, Ministry of Information,  
& Broadcasting, New Delhi
2. MS. Vimla Bhalla  
O.S.D. (News)  
Doordarshan, Mandi House,  
New Delhi
3. Secretary,  
Union Public Service Commission,  
Dholpur House, N/Delhi

... Respondents

ORDER(ORAL)

(Hon'ble Mr. N.V.Krishnan, Vice Chairman (r))

We have heard the learned counsel for the  
applicant. The grievance, that the second respondent has  
allegedly been appointed as Director General, Doordarshan  
as would appear from the newspaper report at Ann. 1.  
The prayer in this case is that the applicant should be  
considered for promotion to the post of Director General  
(Doordarshan) and the appointment of Respondent No. 2  
be quashed.

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2. This case came up for the first time on 10.2.1994. Since then there have been 4 hearings. We have been asking the learned counsel for the applicant to produce the relevant Recruitment Rules in this behalf and to establish that the applicant has a claim to be considered under these Rules.

3. Today, the learned counsel draws our attention to the documents she ~~has~~ filed. She states that the Recruitment Rules to the post is governed by Doordarshan Grade A and B posts Recruitment Rules, 1982 (Ann.A.17) These Rules state that the post of Director General will be filled up by the promotion of Additional Director General (ADG) with 2 years service in the grade, failing which by promotion of A.D.G. who has 5 years service in the grade of A.D.G. and Dy. Director General combined together. The post held by the applicant at present is Deputy Director General (Doordarshan) to which he was appointed by the order dated 8.10.1993 (Ann.A.15). Obviously the applicant does not have such experience and prima facie he is not eligible for consideration.

4. The burden of the application is that in pursuance of a judgment of the Tribunal in a batch of three OAs, including one filed by the applicant, delivered on 24.9.91 (Ann.A.1 to the OA)

the applicant would acquire necessary eligibility if that judgment is properly implemented. It is stated that the respondents have not given full effect to that judgment. These are only conjectures and hopes. As of today, the applicant is not even eligible for consideration. He cannot, therefore, have any grievance even if Respondent -2 is actually appointed.

5. Therefore, the application has no cause of action and the application is not maintainable and is dismissed.

*B.S. Hegde*  
(B.S. Hegde)

Member (J)

*N.V. Krishnan*  
3.3.94  
(N.V. Krishnan)

Vice Chairman (A)

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